

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 48(ND)08
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016**

NAME OF THE COMPANY: M/s. Manoj Kuamr Gupta V/s.M/s. Rajesh Buildcon & Infrs. Pvt. Ltd.

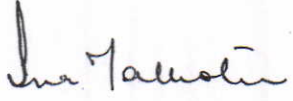
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sangram Patnaik, Adv.		Respondent 1 & 9-12	Telma
2.	Ms. Teheena, Adv.			
3.	SANJAY MISHRA	Adv.	for Resp.	Sanjay n
4.	Ms. Upasana Talwar, Adv.]		for R - 2, 3, 5, 13	Upasana
5.	Ashish Aggarwal	Adv.	K do-30	
6.	Indrajit Gupta		for petitioner.	Indrajit
7.	Vibhor Gupta		Adv for Resp 6, 7 & 8.	
		Resp.		Vibhor Gupta
Order				

Though the draft settlement had been circulated between the parties, it appears that there is no consensus on it. It is suggested that a Mediator be appointed. Accordingly, Mr. Justice D.R. Deshmukh (Retd.), R/o- B-171, First Floor, Sector-44, Noida (Mob. No. 9971599954, E-mail- DRDARB47@yahoo.in) is being appointed as a Mediator for a possible compromise.

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2. The fees of the Mediator is being fixed at Rs.1,00,000/- for the present, in addition to all incidental expenses, which shall be shared by the three major groups to the lis. The venue and time for the mediation proceedings shall be decided by the Mediator.
3. This is the last attempt to resolve the dispute inter se the parties by consensus, failing which, the matter shall be listed for final arguments.
4. To come up on 06.10.2016.


(Ina Malhotra)
Member Judicial